# COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

## IA NO. 299 OF 2018 IN DFR NO. 407 OF 2018

Dated: 26th March, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

M/s. Sukhbir Agro Energy Ltd. ... Appellant(s)

Vs.

Uttar Pradesh Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant (s) : Ms. Suparna Srivastava

Ms. Sanjana Dua

Counsel for the Respondent(s) : Mr. C.K.Rai

Mr. Mohit Rai for R-1

Mr. Rajiv Srivastava Ms. Garima Srivastava Ms. Gargi Srivastava

#### **ORDER**

## IA NO. 299 OF 2018 (Application for condonation of delay in filing the appeal)

The learned counsel, Ms. Sanjana Dua, appearing for Ms. Suparna Srivastava, for the Appellant submitted that there is a delay of 26 days in filing the Appeal which has been explained satisfactorily may kindly be accepted and the delay in filing the appeal may kindly be condoned in the interest of justice and equity.

Submissions made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the submissions made by the learned counsel appearing for the Appellant and going through the reasoning given in the application explaining the delay in filing the appeal, we find it satisfactory as sufficient cause has been made out. The same is accepted and the delay in filing the appeal is condoned. IA No. 299 of 2018 for delay in filing the Appeal is allowed. IA is disposed of.

### **DFR NO. 4037 OF 2017**

Registry is directed to number the appeal. Post the matter for admission on <u>12.04.2018.</u>

(S.D. Dubey) Technical Member Pr/kt (Justice N.K. Patil) Judicial Member